

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

102/241/242(ND)/2019

IN THE MATTER OF:

Mr. Anil Agarwal

vs

Omega Ice Hill Pvt. Ltd. & Ors.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 241/242

Order delivered on 03.07.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant

: Rohit Sharma, Atul, Roonak, Anshul, Adv.

For the Corporate Debtor

: Ani Arir, Sr. Adv. Nishant, Kavita, Saika, Ravi, Shafiq,

ORDER

Learned counsel for the petitioner is present and moves this petition. Pursuant to the service of advance copy of the petition as well as the application seeking for waiver under Section 244 of the Companies Act, 2013, all the respondents namely R1 to R4 are being represented by Mr. Ani Airi, Advocate who seeks time to file reply. Let the reply in relation to the application seeking for waiver be filed within 3 weeks from today. Let the copy of the reply be also sent to the other side in advance. An opportunity is given to the petitioner to file its rejoinder if any within 10 days thereafter. Post this application for enquiry on 09.08.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)